

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-1929/ND/2019**

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 11.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant

**:Mr. Abhishek Anand, Mr. Rahul
Adlakha and Mr. Kunal Godhwani,
Advocates.**

For the Respondent/Corporate-debtor

:Mr. Vidit Gupta, Advocate.

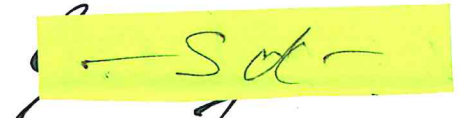
ORDER

IA/639/2021

Heard the submissions made by the learned counsel for the financial creditor. The counsel for the financial creditor has submitted that delay of condonation application has been filed and the said application is filed under Rule 11 of NCLT Rules, 2016 read with Section 5 of the Limitation Act seeking condonation of delay and filing the rejoinder in CP (IB No. 1929(ND)/2019) along with supporting affidavit. The opportunity is afforded to the counsel for the corporate debtor to file reply to the delay of condonation application within one week. Post the matter to **01.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)